

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 899/(MAH)/2017
CA No.

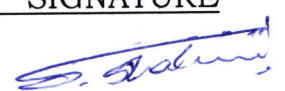

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: Ajay K J Panicker & Anr.
V/s.
Shree Sukharkarta Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	SAMEER SHAHANI.	ADV. FOR PETITIONERS.	
2	ADV RUCHI CHITDAUN i/b M/s Markand Gandhi & Co.	ADV ADV FOR RESPONDENTS	

ORDER

T.C.P. No. 899/I&BP/NCLT/MB/MAH/2017

1. This Petition is duly represented by the Learned Counsel of the Petitioner and Respondents. This Petition is transferred from the Hon'ble High Court. It was filed by invoking the provisions of Section 433(e) and (f) of the Companies Act, 1956.
2. Matter is listed today for the first time before this Bench. Hence the Petitioner is directed to comply with the provisions of Insolvency and Bankruptcy Act within the stipulated time of Service of Form No. 5 and Notice of Demand and file the same in the NCLT.
3. Likewise on receipt of the Notice of Demand, the Respondent is given liberty to take due process of law. With these directions matter is adjourned to
05.06.2017.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 02.05.2017